

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 177/MP/2020

Subject : Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for applicability of the provisions of PPA dated 26.2.2014 and amendment dated 23.1.2018 for levying penalty for maintaining availability below 80% for a contract year.

Petitioner : KSK Mahanadi Power Limited.

Respondents : UPPCL and 4 others.

Date of Hearing : **15.12.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand K. Ganesan, Advocate, KSKMPL
Ms. Swapna Seshadri, Advocate, KSKMPL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner made submissions in the matter. He also submitted that the issue raised in the petition is covered by the orders of this Commission dated 14.5.2019 and 18.1.2019 in Petition Nos.77/MP/2018 and 224/MP/2018 respectively. He accordingly prayed that the present petition may be disposed of in terms of the aforesaid orders.

2. None appeared on behalf of the Respondents. Accordingly, the Commission reserved its order in this matter.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

